

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING  
(REVENUE WING)

22nd

NEW DELHI: DATED THE 17th July, 1976.

NOTIFICATION  
(INCOME-TAX)

*Jyodia*  
NO. 1400 (F.NO. 197/74/76-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies 'The Karnataka Inter Diocesan Administrative Finance and ~~xxx~~ Property Board, the Church of South,' for the ~~xxxx~~ purpose of the said section for and ~~xxx~~ from the assessment year(s) 1975-76.

*Sd.*

( T.P.JHUNJHUNWALA )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. Executive Trustee, The Church of South India, Karnataka Inter Diocesan Administrative, Finance and Property Board, Inter Diocesan Office, 6th Floor Unity Buildings, Bangalore-560002.
2. All Commissioners of Income-tax.
3. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
4. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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9. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs).

  
( T.P.JHUNJHUNWALA )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA